

26

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

XXXXXX XXXXXXXX

R.P. No. 45/92

in

O.A. No. 506/91.

Xxxxx

xxxxxx

DATE OF DECISION 10-6-1992

Dasari Prabhudas Petitioner /Applicant

Shri V.Venkateswara Rao Advocate for the Petitioner(s)/Applicant

Versus

The Surveyor General of India, Respondents/Respondents
Dehra Dun & 2 others

Shri N.R.Devaraj, Addl. CGSC Advocate for the Respondent(s)/Respondent

CORAM :

The Hon'ble Mr. R.Balasubramanian : Member (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/36-3-12-86-15,000

HRBS
M(A)

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

R.P. No.45/92
in
O.A. No. 506/91.

Date of Judgement 10-6-1992

Dasari Prabhudas

.. Petitioner/Applicant

Vs.

1. The Surveyor General
of India,
Dehra Dun.

2. The Director, PMPP,
Survey of India,
Hyderabad-500039.

3. The Officer-in-Charge,
No.34 Party (PMP),
Survey of India,
Hyderabad-500039.

.. Respondents/Respondents

Counsel for the Petitioner/
Applicant : Shri V.Venkateswara Rao

Counsel for the Respondents/
Respondents : Shri N.R.Devaraj, Addl. CGSC

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

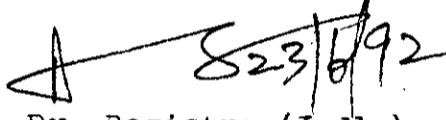
The learned counsel for the applicant Shri V.Venkateswar Rao has addressed a letter dt. 28.5.92 to the Registrar which came up for being mentioned on 8.6.92. In this letter the counsel seeks further consideration of the case and orders thereon passed on a certain document which he had annexed to the letter dt. 28.5.92.

2. In his letter the counsel has stated that the O.A. was dismissed mainly since the respondents took the stand that the said document (a copy of which he has appended now) was not available in their office as the same was stated to be destroyed. The applicant relied heavily on this document. From the judgement dt. 26.11.91 in the O.A. pronounced by me it is clear that the case was dismissed not on this ground alone but on other grounds as well. There is thus no case even now on merits.

3. Further to the judgement in the O.A., R.P.No.45/92 filed by the applicant was also dismissed on 16.4.92. According to sub-rule (iv) of Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987 where a petition for review of any judgement or order has been disposed of, no further petition for further review shall lie. In view of this rule position, no further order by this Bench is possible in the O.A. I, therefore, direct the office to simply record the letter dt. 28.5.92 of the counsel with no further action thereon, under intimation to the counsel.

R.Balasubramanian
(R.Balasubramanian)
Member(A).

Dated: 10th June, 1992.


Dy. Registrar (Judl.)

Copy to:-

1. The Surveyor General of India, Dehra Dun.
2. The Director, PMPP, Survey of India, Hyderabad-39.
3. The Officer-in-Charge, No.34 Party (PMP), Survey of India, Hyderabad-39.
4. One copy to Sri. V.Venkateswara Rao, advocate, 1-1-287/27, Chikkadpalli, Hyd-20.
5. One copy to Sri. N.R.Devaraj, Addl. CGSC, CAT, Hyd.
6. One ~~copy~~ spare copy.

Rsm/-

22nd June 1992

R.P. 45792
O.A. 506191

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.
THE HON'BLE MR.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(J)

Dated: 10/6/1992

ORDER/JUDGMENT

R.A./C.A./M.A. No. 45792

in

O.A. No. 506191

T.A. No. _____

(W.P. No. _____)

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn Central Administrative Tribunal

Dismissed for Default DESPATCH

M.A.Ordered/Rejected. 29 JUN 1992

No order as to costs

HYDERABAD BENCH.

pvm.

Copied to Mr. V. Venkateswar Rao
only

G. J. P.